

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 75/IA/2019

in

Petition No. 253/MP/2019

- Subject : Application for urgent listing and interim order in the Petition under Section 79(1)(c), (d) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking directions to the Respondent No. 1 to allow scheduling of power from the Petitioner No.1's Jorethang Loop Hydro Electric Project and Petitioner No. 2's Tashiding Hydro Electric Project under Long-term Access in terms of Bulk Power Transmission Agreement dated 24.2.2010 and Long-term Access Agreement dated 19.10.2011 respectively.
- Petitioners : (i) DANS Energy Private Limited
(ii) SHIGA Energy Private Limited
- Respondents : Power Grid Corporation of India Limited and Anr.
- Date of Hearing : 3.9.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate for the Petitioners
Shri Amal Nair, Advocate for the Petitioner
Ms. Suparna Srivastav, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned senior counsel for the Petitioners submitted that the present Interlocutory Application and Petition have been filed seeking direction to the Respondent, PGCIL to immediately permit the Petitioners to use the Long-term Access granted to it for supply of power to the Respondent No. 2, Haryana Power Purchase Centre, as per the BPTA and LTA.

2. Learned senior counsel for the Petitioners and learned counsel for the Respondent, PGCIL advanced their extensive arguments in support of their contentions and relied upon/referred to the various provisions of the Act, Regulations and orders of Haryana Electricity Regulatory Commission and judgments of the Hon'ble Supreme Court.



3. After hearing the learned senior counsel for the Petitioners and learned counsel for the Respondent, PGCIL, the Commission reserved order in IA.

By order of the Commission

**sd/-
(T.D.Pant)
Deputy Chief (Law)**

